Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 219 of 2014 & IA No. 339 of 2014

Dated: 16th October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Power Transmission Corporation of Appellant(s)

Uttrakhand Ltd.

Versus

Uttrakhand Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Sarul Jain

Mr. Kamal Kant (Rep.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

As directed, the Learned Counsel for Uttrakhand Electricity Regulatory Commission (R-2) has filed the written note with regard to the maintainability of appeal after serving copy on the other side. Learned counsel for the Appellant seeks some time to engage a Counsel and need some time to make submissions on the basis of written notes. Since, it is stated that learned counsel for the Respondent wants to verify that learned counsel for the Appellant wants to file additional note, if any.

Post the matter on **27.10.2014**.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam)
Chairperson

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